

CC No. 314/2019 (Old CC No. 13/17)
RC No. 219 2015 (E) 0004
Branch: CBI, EO-I, New Delhi
CBI Vs. M/s Jindal Steel & Power Ltd. (JSPL) & Ors.
U/s 120-B/420 IPC

30.09.2020.

Matter taken up today in compliance of Office Order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26 /DHC/2020 dated 30.07.2020, No. 322/RG/DHC/2020 Dated: 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. DLA Sh. V.K. Sharma, Ld. Senior PP Sh. A.P. Singh for CBI along with IO Dy. SP Ajeet Singh.

Sh. Vivek Mittal AR of A-1 company M/s JSPL.

Ld. Counsel Sh. Hemant Shah for A-1 company, M/s JSPL.

Ld. Counsel Sh. Prashant Mehta for A-2 D.N. Abrol.

Ld. Counsels Sh. Rajeev Goyal and Sh. Gurpreet Singh Parwanda for A-3 Naveen Jindal.

Ld. Counsel Sh. D.S. Kohli for A-4 Vikrant Gujaral.

Ld. Counsel Sh. Tanmaya Mehta for A-5 Anand Goel.

Ld. Counsel Sh. Shishir Mathur for A-6 Sushil Maroo.

Ld. Counsel Sh. Tanmaya Mehta submits that under instructions from his client Sh. Anand Goel (A-5) he is appearing in the present matter and that he shall file his Vakalatnama on record as and when regular functioning of the Court is resumed.

Heard. Considered. Allowed.

It has been stated by IO Dy. SP. Ajeet Singh that further investigation in the matter is still going on and due to present Pandemic situation the same could not be yet completed. IO Dy. SP. Ajeet Singh accordingly seeks some more time to complete further investigation.

Heard. Considered.

Accordingly, as prayed, case is now adjourned for awaiting progress report of further investigation to 04.11.2020.

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.

**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
30.09.2020.**